

the landlord and the Government. Due to this reason a provisional rent @ Rs. 6,000/- per month was being paid. The matter was under dispute and the Madras High Court appointed an Arbitrator to decide the rent who gave an Award for a rent of Rs. 9,950/- per month for the period 23.9.1977 to 22.9.1982 and Rs. 19,900/- per month from 23.9.1982 to 22.9.1987. Since the award was not found reasonable, a review petition was filed against the award in the Madras High Court. The Madras High Court in their judgement dated 18.2.1988 have confirmed the rent fixed by the Arbitrator and have directed the CIFNEI to pay the amount due so far within 2 months from the date of the judgement, failing which, interest @ 9% per annum will have to be paid.

The total due towards the rent of the above buildings works out of Rs. 12,72,205/- (Rupees twelve lakhs seventy-two thousand two hundred five only) for the period upto 31.3.1988, including Rs. 5,200/- as 50% of remuneration and expenses payable to the Arbitrator as per Court order, which is to be paid before 17.4.1988. Since no funds are available under the 'Charged Head', it has been decided to draw an advance from the Contingency Fund of India in order to make the payment before the scheduled time-limit i.e., 17.4.1988 and to obtain a Supplementary Appropriation in the first batch in 1988-89 to recoup the advance. Since the budget proposal were finalised much before the High Court order, no provision on 'Charged Side' was made for this purpose; hence the need for seeking advance from the contingency Fund of India.

12.20 hrs.

MATTERS UNDER RULE 377

[*Translation*]

Need to set up gas-based fertilizer plant in Gorakhpur, Uttar Pradesh

SHRI MADAN PANDEY (Gorakhpur) : Mr. Deputy Speaker, Sir, the various steps taken by the Government for further accelerating the pace of green

revolution in the country are welcome. These steps also include setting up of fertiliser plants in various parts of the country. We are glad that the Central Government has decided to set up four fertiliser plants. It is also learnt that the Government has diverted its attention towards setting up of gas-based fertiliser plant because the techniques are much more simpler than in the old plants and they are also economically viable.

The Government is also aware that a fertiliser plant was set up in Gorakhpur in the sixties and it has become out-dated from technical point of view. This plant has, besides marketing facilities, sufficient land and infrastructural facilities for the setting up of a new fertiliser plant. Gas could be supplied to this plant from Jagdishpur which is only 200 kms away.

I, therefore request the Government to immediately set up a gas based fertiliser plant in Gorakhpur and help in the industrialisation of that backward region.

[*English*]

(ii) Need to reschedule the timings of train proposed to be introduced between Nagpur and Bombay

SHRI BANWARI LAL PUROHIT (Nagpur) : There was jubilation in the entire Nagpur and Vidarbha regions when the media reported introduction of a new Super fast train from Nagpur to Bombay from the 1st May, 1988. But last week when the timings of the train were known to the public, they were disheartened. As per official sources, the new train will start from Nagpur at 10 P.M. and arrive at Bombay in the afternoon around 1 P.M. This will defeat the entire purpose for which the train was demanded.

I, therefore, request the Railway Minister to reconsider the timings. People want that the train should reach Nagpur around 6 P.M. and reach Bombay in the early morning so that office goers may reach office in time and businessmen may do their work during the whole day. I hope and trust, that the hon. Railway Minister will consider this genuine demand.